

ment at the premises of M/s. J. P. Builders, Madras on the 7th June, 1973. Incriminating documents and papers were seized in the course of the search but no cash was seized. Investigations on the basis of seized documents are in progress and action as called for under the law will be taken when the investigations are completed.

**Misbehaviour of the officials of the Office of Dy Chief Controller of Imports/Exports, Ernakulam**

9861 SHRI KARTIK ORAON Will the Minister of COMMERCE be pleased to state

(a) whether Government have received complaints about officials working in the office of Dy Chief Controller of Imports and Exports, Ernakulam being drunk in the office, and

(b) if so what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) (a) and (b) Reports have been received that one official in the office of the Deputy Chief Controller of Imports and Exports, Cochin attends office in a drunken state. On receipt of these reports a senior officer was deputed to enquire into the matter. The Enquiry Officer, after examining the witnesses could not find corroborative evidence to establish without doubt the fact that this official comes to the office in a drunken state. However, the circumstantial evidence led to the conclusion that there could be some truth in the reports. A severe warning has therefore been administered to him.

**West Bengal Government request for re-examining of Railway freight**

9862 DR RANEN SEN Will the Minister of COMMERCE be pleased to state

(a) whether West Bengal Government has persuaded the Central Gov-

ernment to re-examine the question of Railway freight equalisation and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) (a) Yes Sir

(b) Government had appointed an official Committee to examine the proposal. The report of the Committee has been received and is now under consideration in consultation with the Planning Commission.

**Vigilance Commission for Public Sector Undertakings**

9863 SHRI KARTIK ORAON Will the Minister of FINANCE be pleased to state

(a) whether Government propose to set up a Vigilance Commission for the Public Undertakings with a view to closely watch the performance of the Public Undertakings and

(b) if so the steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) and (b) The Public Enterprises come under the purview of the Central Vigilance Commission in all vigilance matters involving officers drawing a basic pay of Rs 1000 - p.m and above. The Central Vigilance Commission have also initiated steps to further tighten the Vigilance Administration in the public enterprises. These include —

(1) review of the Conduct and Discipline Rules to prevent abuse of official position, to reulate acceptance of gifts and hospitality identify punishable offences, deal with possession of assets disproportionate to income procurement of Insurance and other business Agencies private investment, lending and borrowing, submission of returns of moveable and immoveable property, etc

(ii) determine action to deal with delinquent officers even after retirement; verification of antecedents before appointment;

(iii) preparation of Vigilance Manual,

(iv) constitution of properly staffed Vigilance Units in each undertaking.

### Public Sector Service Commission

9864. SHRI KARTIK ORAON: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to set up a Public Sector Service Commission for the proper selection of personnel of the Public Sector Undertakings and to ensure a uniform standard of pay scales and service conditions; and

(b) if so, the steps proposed to be taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): (a) and (b). The public sector industrial and commercial enterprises have a very wide range of activities. There is therefore a vast variety in jobs and job requirements. Their activities being commercial in nature, it has been the policy to vest in them operational autonomy, under a framework of accountability for performance. Thus they have been given full authority to make appointments below the Board level, except in the case of General Managers of constituent units of a multiunit enterprise. There is therefore no proposal to constitute an agency like the Union Public Service Commission for the public enterprises. However, Government have taken steps to ensure proper selection procedures and well considered compensation policy for enterprises in each industry or region.

The enterprises have been required to frame suitable recruitment procedures to achieve objectivity in selec-

tions. In the matter of compensation, it is recognised that a uniform policy is not possible; however, they are required to rationalise the salary structure to the extent possible.

For Top Posts where Government are the appointing authority, it has been decided to set up a High Level Body consisting of eminent persons from public and private sectors familiar with to management selections. The various Top Posts have also been classified into four categories depending upon the nature and size of their responsibilities. These categories are:

(i) Schedule A	Rs. 3500—4000
(ii) Schedule B	Rs. 3000—3500
(iii) Schedule C	Rs. 2500—3000
(iv) Schedule D	Rs. 2000—2500

Their other term of appointment are similar.

### Financial assistance by I.D.B.I. for coal-based industries and Agro-industries in Bihar

9865. SHRI RAM BHAGAT PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether Industrial Development Bank of India has agreed to provide financial assistance for coal based industries and agro-industries in Bihar; and

(b) if so, the broad features thereof?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) and (b). The Industrial Development Bank of India has not made any special announcement offering financial assistance for coal based industries and agro-industries in Bihar or any other State. It has, however, been following a very flexible policy in extending assistance to any industrial project that satisfies the basic criteria of viability, managerial competence, technical feasibility, economic soundness etc. It has extended assistance